

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 298/MP/2023

Coram:

**Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K.Singh, Member**

Date of Order: 26th October, 2023

In the matter of

Petition under Section 66 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 for deferment of effective date of the provisions pertaining to T-GNA Regulations under Chapter 6 of the said Regulations.

And

In the matter of

Hindustan Power Exchange Limited,
25th Floor, P J Towers
Dalal Street,
Mumbai-400 001, Maharashtra

... Petitioner

Vs

Grid Controller of India Limited,
B-9 (1st Floor), Qutub Institutional Area,
Katwaria Sarai,
New Delhi-110016

...Respondent

ORDER

The Petitioner, Hindustan Power Exchange Limited, has filed the present
Petition with the following prayers:

“(a) Permit the present petition.

(c) Defer the implementation of provisions pertaining to T-GNA for the Power Exchange under the GNA Regulations till such time the discrepancies/anomalies as detailed in the present petition are addressed.

(d) Implement the provisions pertaining to T-GNA for the Power Exchange under the GNA Regulations to make it co-terminus with the Market Coupling

(e) Pass any such order(s) that this Commission may deem fit in the present facts and circumstances.”

2. The Petitioner, vide its letter dated 16.10.2023, has submitted that since the Commission has notified the T-GNA Regulations, which came into force with effect from 1.10.2023, the purpose of filing the present Petition has become infructuous. The Petitioner has submitted that in the present case, no date was fixed for the hearing. Accordingly, the Petitioner has sought permission to withdraw the instant Petition. The Petitioner has prayed to adjust the filing fees paid in the present Petition against the Petition to be filed in the future.

3. The Petition is decided by the circulation. In view of the submission of the Petitioner, the Petitioner is permitted to withdraw the present Petition. The filing fees paid in the present Petition shall be adjusted against the Petition to be filed by the Petitioner in the future.

4. Accordingly, Petition No. 298/MP/2023 is disposed of as withdrawn.

Sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member

sd/-
(Jishnu Barua)
Chairperson